

an>

Title: Need to confer ownership rights of alternative land allotted to the persons of Mandala village whose original land was acquired for setting up of Bhabha Atomic Research Centre in Mumbai.

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य) : महोदया, मुझे शून्यकाल में अपने संसदीय क्षेत्र का एक महत्वपूर्ण विषय उठाने का आपने अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। ... (व्यवधान) मैं यह विषय अपनी मातृभाषा मराठी में बोलना चाहता हूँ। ... (व्यवधान)

*Hon. Madam Speaker, the residential land of the villagers of New Mandala village which was around 4 acre 18 Guntha was acquired in the year 1942 for the Naval Armament Depot. Then the residents were transferred and rehabilitated on the land which was around 3 acre 33 guntha and 12 ane in the same year. Since then it has been there on survey No. 37,38 and Suburbun Scheme No. 2. After that, in the year 1958 and 1961, through a Special Land Acquisition Officer, these survey Nos. 38 and 37 was acquired for Government's Atomic Energy Department. But these lands are in possession of the rehabilitated residents of New Mandala residential area. The residents found their names in the record with the City Survey Office, Chembur when they got the information under RTI Act. But they also found that they do not have valid occupancy and the State Government is shown as the occupant.

The names of these residents were recorded by Talathi by the amendment No.201 and they were also issued the photopasses by the encroachment office.

The residential colonies of Atomic Energy Department, TIFR and Navy are situated there, around this residential area of New Mandale village. These villagers have never created any problem or harmed anybody. But, I think this is the only case in entire Mumbai region where justice has not been done to the villagers even after 70 years of independence. As per information, lands at Deonar Survey No.77, 78/1, 78/2, 79/1, 79/2, 79/3, 80, 81/1, 81/2 Nazul Land No.443/2 to 443/53 were acquired in the year 1958 for the Atomic Energy Department. But later, these lands were sold to Saras Co-operative Housing Society Ltd. Now, the society is developing this land and building Sky scrapers there. Those who were living there since 1942 still do not have legal ownership rights of that land. Now, they are pursuing this matter with the State Government of Maharashtra but the Atomic Energy Department is demanding No Objection Certificate.

Hence, I would like to urge upon the Government to take serious note of it and help those people to get the legal ownership rights of this land. Thank you.*

HON. SPEAKER:

S/Shri Arvind Sawant,

Vinayak Bhaurao Raut,

Rajan Vichare, and

Shrirang Appa Barne are permitted to associate with the issue raised by Shri Rahul Shewale.